

**Office of the District Judge, Kanpur Nagar.**

Administrative order No. 206

Dated 13.06.2020

The Civil Court Campus, Kanpur Nagar started normal functioning from 08.06.2020 as per directions of Hon'ble High Court of Judicature at Allahabad which was received through letter No.1117/LXXXVII-CPC/e-Courts/Allahabad/Dated 03 June, 2020. Earlier to opening of the Civil Court, Kanpur Nagar from 08.06.2020, old Civil Court Campus of Kanpur Dehat which is now part of Civil Court, Kanpur Nagar and where the Judicial Officers of Kanpur Nagar, the Chairman Motor Accident Claims Tribunal, the Chairman Commercial Court have their courts, was found in containment zone. The Civil Court Campus Kanpur Nagar was found in Buffer Zone, although its boundary was in containment zone. As old Civil Court Campus, Kanpur Dehat which is adjacent to Civil Court Campus, Kanpur Nagar and now part of the Civil Court Kanpur Nagar was in containment zone, hence by passing administrative order, it has been closed till it is in the containment zone.

The C.M.O., Kanpur Nagar has submitted his report to the District Magistrate, Kanpur Nagar on 10.06.2020 informing that the Advocate Sri Kanhaiya Lal Gupta has been found COVID-19 positive and Civil Court Campus should be made inactive for the period of 48 hours so that complete cleanliness of sanitization of Civil Court Campus would be possible. On the basis of report of C.M.O., Kanpur Nagar, Civil Court Campus, Kanpur Nagar has been closed for two days i.e. on 11.06.2020 and 12.06.2020 under intimation to Hon'ble High Court.

The Bar Association, Kanpur Nagar and the Lawyers Association, Kanpur Nagar passed resolution on 10.06.2020 for closing the Civil Court Campus and again passed joint resolution on 12.06.2020 for closing Civil Court Campus at least for 10 days.

A meeting of the District Magistrate, Kanpur Nagar, DIG/SSP, Kanpur Nagar, C.M.O., Kanpur Nagar and Nagar Ayukta, Kanpur Nagar was called at Sessions House on 11.06.2020 in which aforesaid officers were present. The C.M.O., Kanpur Nagar was of the considered view that Civil Court Campus should be closed for some time. Myself, The District Magistrate, Kanpur Nagar, the C.M.O. Kanpur Nagar and the DIG/SSP, Kanpur Nagar were of the consistence view that threat level of Corona pandemic is very high and situation is grim.

The C.M.O., Kanpur Nagar has submitted his report to the District Magistrate, Kanpur Nagar today i.e. on 13.06.2020 informing him that 05 COVID-19 positive cases were found in the residences of Dufirin hospital and 01 COVID-19 positive case was found in Civil Lines from where partial portion of Civil Court is within purview of 500 meters and 250 meters respectively and its partial portion is in the containment zone. The C.M.O., Kanpur Nagar has also mentioned this fact in his report that four advocates who visited the Civil Court Campus, have been found COVID-19 positive.

The District Magistrate, Kanpur Nagar did not give his opinion regarding closure of Civil Court. He only sent the report of C.M.O.,

Kanpur Nagar along with rules /GO. regarding containment zone.

On the basis of report of C.M.O., Kanpur Nagar, it is crystal clear that the partial portion of Civil Court Campus, Kanpur Nagar is in the containment zone. If the partial portion of Civil Court Campus is in the containment zone and the District Magistrate Kanpur Nagar and the C.M.O, Kanpur Nagar are of the opinion that threat level of Corona pandemic is very high and situation is grim and the Civil Court Campus should be closed for some days, then in my opinion, the risk of life of Judges, Magistrates, Class -III and IV employees, lawyers and litigants cannot be taken and half of the Civil Court Campus which is inseparable to its other half portion, cannot be open for normal functioning. Therefore, I, A.K. Singh, District Judge, Kanpur Nagar declare that Civil Court Campus, Kanpur Nagar shall remain closed till its partial portion is in the containment zone.

The C.M.M., Kanpur Nagar will ensure that the remands and bails of arrested persons shall be done as per holidays practice. .

The District Magistrate, Kanpur Nagar and the C.M.O., Kanpur Nagar are expected to furnish report regarding threat level and status in respect of containment zone of Civil Court Kanpur Nagar every day so that it may be furnished to Hon'ble High Court on daily basis.

(Ashok Kumar Singh- III)

District Judge,  
Kanpur Nagar.

**DISTRICT JUDGE**  
13.06.2020  
**KANPUR NAGAR**

The Administrative order passed by me be uploaded in website of District Court, Kanpur Nagar so that all stake holders viz Advocates, Litigants, other concerned authorities etc. be informed accordingly. Information of closure of Civil Court be sent to Hon'ble High Court of Judicature at Allahabad forthwith. Information be also sent to P.S. to Hon'ble Administrative Judge Kanpur Nagar with request that information be placed before your honour for her kind perusal. A copy of administrative order be sent to Presidents/ Secretaries, Bar Association and Lawyers Association, Kanpur Nagar for their information.

District Judge,  
Kanpur Nagar.

**DISTRICT JUDGE**  
13.06.2020  
**KANPUR NAGAR**